Bill to provide for the repeal of Mulki Rules.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of Mulki Rules."

The motion was adopted.

SHRI RAM NIWAS MIRDHA: I introduce the Bill.

MR. DEPUTY-SPEAKER: We will now take up Private Members' Business. We will take up the introduction of Bills.

15.40 hrs.

MITHILA (NORTH BIHAR) DEVE-LOPMENT BOARD BILL*

SHRI YAMUNA PRASAD MANDAL (Samastipur): I beg to move for leave to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar."

The motion was adopted.

SHRI YAMUNA PRASAD MAN-DAL: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Prasannbhai Mehta—absent. Shri Vishwanath Pratab Singh—absent.

MERCY KILLING BILL*

SHRI M. C. DAGA (Pali): I beg to move for leave to introduce a Bill to

provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, I understand that the hon. Member, Shri Daga, has brought this Bill in the same spirit as the spirit in which Sir Bertrand Russel brought a similar Bill in respect of patients suffering from the incurable disease of cancer. It was rejected and thereafter Sir Bertrand Russel stopped attending the House of Lords in Britain. I do appreciate the spirit in which Shri Daga has brought this Bill. But it should be examined in the light of the constitutional provisions which guarantee the fundamental right to life and property. Will this not amount to abridging the constitutionally guaranteed rights. This is the ground on which I want to raise this question.

MR. DEPUTY-SPEAKER: That is a point of view. It is for the House to decide. I wil put the question to the House.

श्रो रामावतार शास्त्री (पटना) : यह तो स्टेट का कर्तव्य है कि उसकी दवा की जाये, उसकी खाना दिया जाये श्रीर उसकी हिकाखत की जाये। क्या यही श्रापकी समाजबाद है कि उसकी मार देते? यह ती कुर्लिटी है, इससे सेन्टीमन्ट्स की धक्का लगता है। (व्यवन्त)

MR. DEPUTY-SPEAKER: I do not know what Shri Shastri says. I could not follow him. I do not know why he gets excited. I will put the question to the vote of the House. The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 14-12-73.

[Mr. Deputy-Speaker] completely invalid and bed-ridden or suffering from an incurable disease."

Those in favour of the Bill may say "Aye".

SOME HON. MEMBERS: Aye.

DEPUTY-SPEAKER: Those against may say "No".

SOME HON. MEMBERS: No.

DEPUTY-SPEAKER: I think "Noes" have it.

SOME HON. MEMBERS: "Ayes" have it.

MR. DEPUTY-SPEAKER: I think there is some confusion. I will put it to the vote again. The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease."

Those in favour may say "Aye"

SEVERAL HON. MEMBERS: Aye.

MR. DEPUTY-SPEAKER: Those against may say "No".

SOME HON. MEMBERS: No.

DEPUTY-SPEAKER: I think "Ayes" have it.

SOME HON. MEMBERS: "Noes" have it.

MR. DEPUTY-SPEAKER: Let the lobbies be cleared.

Now, the Lobbies have been cleared.

In order that the hon. Members may be fully aware of what they are about to do, let me say a few words. We are now to decide whether Mr. Daga should be given leave to introduce his Bill or not. It is only a question of introduction the Bill. I will read out the Bill. It is, "to provide for mercy killing of the persons who have become completely invalid and ridden or suffering from an incurable disease."

Let me make it clear. This is only for introduction. It does not mean that hon. Members who vote introduction of the Bill support its principle. also does not mean that hon. Member who oppose introduction of the Bill oppose its principle. It is only that the question should be discussed in the House.

The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become completely invalid and bedridden or suffering from an incurable disease."

The Lok Sabha Divided:

Division No. 181 [15.52 hours

AYES

Agrawal, Shri Shrikrishna Ahirwar, Shri Nathu Ram Ansari, Shri Ziaur Rahman Arvind Netam, Shri Babunath Singh, Shri Bajpai, Shri Vidya Dhar Barman, Shri R. N. Barua, Shri Bedabrata Barupal, Shri Panna Lal Besra, Shri S. C. Bhagat, Shri H. K. L. Bhargava, Shri Basheshwar Nath Brahmanandji, Shri Swami Chhotey Lal, Shri Daga, Shri M. C. Darbara Singh, Shri

introduced

Daschowdhury, Shri B. K. Doda, Shri Hiralal Dumada, Shri L. K. Doda, Shri Hiralal Engti, Shri Biren Ganesh, Shri K. R. Gopal, Shri K. Gowda, Shri Pampan Hanumanthaiya, Shri K. Kadam, Shri J. G. Kale, Shri Kedar Nath Singh, Shri Kisku, Shri A. K. Lakappa, Shri K. Mahajan, Shri Vikram Mahata, Shri Debendra Nath Mahishi, Dr. Sarojini Majhi, Shri Kumar Mandal, Shri Jagdish Narain Mandal, Shri Yamuna Prasad Mishra, Shri Bibhuti Mishra, Shri Jagannath Murthy, Shri B. S. Nahata, Shri Amrit Negi, Shri Pratap Singh Oraon, Shri Tuna Painuli, Shri Paripoornanand Pandey, Shri Damodar Partap Singh, Shri Patel, Shri Arvind M. Patil, Shri T. A. Peje, Shri S. L. Raghu Ramaiah, Shri K. Rai, Shrimati Sahodrabai Rajdeo Singh, Shri Ram Sewak, Chowdhary Rana, Shri M. B. Rao, Shri K. Narayana Rao, Shri P. Ankineedu Prasada Samanta, Shri S. C.

Sankata Prasad, Dr. Sarkar, Shri Sakti Kumar Shahnawaz Khan, Shri Shambhu Nath, Shri Shankar Dayal Singh, Shri Shankaranand, Shri B. Shivnath Singh, Shri Siddheshwar Prasad, Shri Sohan Lal, Shri T. Tiwary, Shri D. N. Tombi Singh, Shri N. Vekaria, Shri Vidyalankar, Shri Amarnath Yadav, Shri R. P. Yadav, Shri D. P.

NOES

Bade, Shri R. V. Goswami, Shrimati Bibha Gosh Halder. Shri Krishna Chandra Joshi, Shri Jagannathrao Kalingarayar, Shri Mohanraj Karni Singh, Dr. Koya, Shri Mohamed Mohammad Ismail, Shri Pandeya, Dr. Laxminarain Parmar, Shri Bhaljibhai Saha, Shri Gadadhar Shastri, Shri Ramavatar Siddayya, Shri S. M. Singh, Shri D. N. Vijay Pal Singh. Shri

MR. DEPUTY SPEAKER: The result ** of the division is: Ayes 71; Noes 15.

The motion was adopted.

SHRI M. C. DAGA: I introduce the Bill.

^{*}Wrongly voted for AYES.

^{**}The following **Members** also recorded their votes.

AYES: Shri K. Chikkalingaiah. NOES: Shri Biren Dutta.